

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

Original Application No.127 of 2021 (SZ)

P.Nanthagopal  
Chengalpattu  
Tamil Nadu

...Applicant

Vs

The Commissioner  
Geology and Mining Department  
Govt. of Tamil Nadu and Ors.

...Respondents

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Filed by  
Thiru.S. Sai Sathya Jith,  
Advocate, Chennai.

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**REPORT FILED ON BEHALF OF THE 5<sup>th</sup> & 6<sup>th</sup> RESPONDENTS**  
**TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Rajamanickam, son of P.M.Ramasamy, Hindu, aged about 58 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows:-

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and filing this Report on behalf of the Respondents Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the records.

2. It is respectfully submitted that this respondent was directed by this Hon'ble Tribunal in its order dated 19.12.2022 as under:

*"3. Based on the order passed on 05.11.2022 by the Director of Mines & Geology, let the Tamil Nadu Pollution Control Board file a report covering the environmental compensation as well."*

3. It is respectfully submitted that further vide order dated 20.01.2023, this Hon'ble Tribunal directed:

*"1. The Tamil Nadu Pollution Control Board is yet to issue the show cause notice as has been directed by this Tribunal and the learned counsel appearing for the Tamil*

*R. Rajamanickam* 6/2/23  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

*Nadu Pollution Control Board seeks further time for the same."*

4. It is respectfully submitted that in compliance with the direction of this Hon'ble Tribunal in the abovementioned orders, show cause notice for levy of Environmental compensation of Rs.73,62,500/- for non compliance under Section 5 of the Environmental (Protection) Act, 1986 has been issued vide proceedings dated 1.2.2023 to the 8<sup>th</sup> respondent directing to Show Cause within a period of fifteen days as to why this Respondent shall not levy and recover the Environmental Compensation against the 8<sup>th</sup> Respondent for alleged excess mining.

Under the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

  
6/2/2023  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

**BEFORE ME**

**VERIFICATION**

I, R. Rajamanickam, son of P.M.Ramasamy, working as Additional Chief Environmental Engineer, having office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

  
6/2/2023  
ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER  
TAMIL NADU POLLUTION CONTROL BOARD  
No.76, MOUNT SALAI, GUINDY,  
CHENNAI-600 032.

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TAMIL NADU POLLUTION CONTROL BOARD  
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THE 5<sup>th</sup> & 6<sup>th</sup> RESPONDENTS  
TAMIL NADU POLLUTION  
CONTROL BOARD.**

**Advocate for Respondent: TNPCB  
Thiru.Sai Sathya Jith,  
Advocate, Chennai.**

**Date:06.02.2023.**

**Date of hearing on:07.02.2023.**